

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 32 OF 2018

Dated: 26th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

PTC India Limited & Anr.

.... Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Deepak Khurana for A-2

Counsel for the Respondent(s) : Ms. Aradhana Tandon
Ms. Mandakini Ghosh

Mr. Manoj Dubey for R-2

ORDER

Learned counsel, Ms. Aradhana Tandon appearing for the first Respondent prays for another two weeks' time to file reply. The learned counsel, Mr. Manoj Dubey, appearing for the second Respondent submitted that he does not wish to file reply to the appeal and further submits that written submission will be filed at the time of hearing.

Submissions of the learned counsel appearing for the first Respondent and the second Respondent, as stated above, are placed on record.

The learned counsel appearing for the first Respondent is permitted to file reply with IA on or before 10.08.2018 after serving copy on the other side. Thereafter, rejoinder may be filed by the Appellant on or before 10.09.2018 after serving copy on the other side.

The learned counsel for the second Respondent is permitted to file written submission at the time of hearing.

List the matter on **28.09.2018** as agreed by the learned counsel appearing for the parties.

(S. D. Dubey)
Technical Member
tpd/js

(Justice N. K. Patil)
Judicial Member